Annexure CAT- 82 CENTRAL ADMINISTRATIVE TRIBINAL! ALLAHABANI CIRCUIT DENCH, LUCKNOW INDEX - SHEET CAUSE TITLE TA. 1183 ET AL DF 198 Name of the Parties U.C. Suverseur Versus Union of India Part A. B and C S1.No. DESCRIPTION OF DOCUMENTS PAGE June Index A:1 arder Sheltinot 16-11-90 AZ. Polition copy A3 M.W MUNICHURA A-g Afhdavit \$6 vakalthama. W. b. 209/ 40 C FA BI Pelifique copy Lutionna 133 Berther FA Bi Stay Aprication efhicant outveholf of C-1 app. Pardy 140 2 ا نے ک Ance don Notice Rawor C-4 Stay ophikahov C-5-1 M. P. application 509190 Contified thent-no further action is secured to taken and that the love is fit for combing records room, (0)

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Order Sheet U.C. frivastava

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Serial number of order and date

Brief Order, Mentioning Reference if necessary

How complied with and date of complianc/a

20.3.1990

Hon. Mr. D.K. Agrawal, J.M., Hon. Mr. K. Obayya.

been served. Shri. D. Chandra, appears and state of the the that he has instruction to respondents and that he will file his power shortly. The petitioners are the employee of the A.G. U.P., Allahabad. Therefore, the learned counsel for the respondents is directed to direct his client to serve them about the order passed today. The learned counsel for the any underwords respondents shall also produce the Service Book of the petitioner on the date fixed here after. List it for orders on 3.7.1990.

A copy of this order shall be given to . Shri. D. Chandra, for the purpose of being delivered to any of the respondents deemed fit. The respondent will carry out the directions given before submitting the compliance through an officer of their office.

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## ORDER SHEET

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## In the Hon'ble High Court of Judicature at Allahabad.

LucknowBench: Lucknow.

Writ Petition No.

of 1983

Umesh Chandra Srivastava and another ----

Petitioner.

Versus.

Union of India and another -----

Opp. Parties.

		INDEX	
	Sl.N	o. Particulars	Page No.
1933	1. 2.	Writ Petition.  Annexures 1&2.  Order dated 12/16-8-1983 regarding reversion of petitioners.	1612 13814
	3.	Annexure No.3.  Letter dated 10-8-1977 regarding appointment Arch of Emergency Dirinen Arch	15617
	4.	Annexure No.4 Notification No.1 No.WM-1/DA regarding examination.	18621
	5.	Affidavit.	22 623
	6.	Vakalatnama.	

Lucknow: Dated:

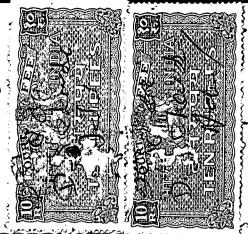
August 29, 1983.

(D.S.Chaube).

Advocate.

Counsel for the Petitioner.

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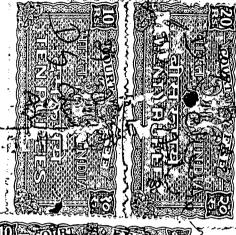


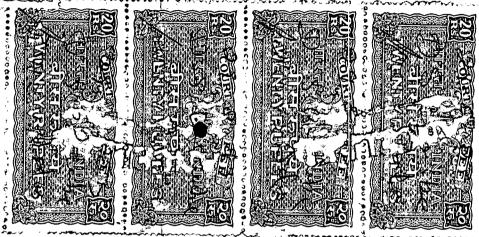
Hon'ble High Court of Judicature at Allahabad.

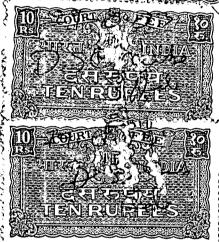
Lucknow Bench: Lucknow

Civil Misc. WritPetition No.

of 1983.







Umesh Chandra Srivastava aged about 46 years,
Son of Late Shri Harihar Prasad Srivastava,
Emergency Divinional Accountant, Sharda Sahayak
Khand 13, Sitapur

Kishore Singh aged about 48 years, Son of Late

Shri Bahadur Singh, Emergency Divisional Accountant,

Tubevell Construction Division, Sitapur.

Petitioners.

#### Versus.

- Union of India through Accountant General
  Uttar Pradesh II, Allahabad.
- Senior Deputy Accountant General (Works), W.M.I. Office of the A.G.U.P.II, Allahabad.

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Opp. Parties.

Writ Petition Under Article 229 of Constitution of India.

To

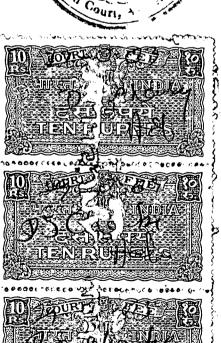
The Hon'ble Chief Justice and his other companion Judges of this Hon'ble Court.

The petitioners named above most

respectfully beg to state as under:-







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(DS RANDHAWA Senior Standing Coursel Central Gold

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against the orders of respondent no. 2 contained in office order No.WM-I/reversion/EDA/1983/2057 dated 12/16-8-1983 and No.WM-I/refersion/EDA/1983/ 2045 dated 12/16-8-1983 by means of which the petitioners have been reverted from the post of Emergency Divisional Accountant to their original posts in the Irrigation Department. True copies of above Government orders are enclosed as Annexures 1 and 2 respectively to this writ petition.

2. That the petitioner no.1, while working as Noter and Drafter in the Irrigation Department, was promoted and appointed as Emergency Divisional Accountant by the respondent no.2 and was posted in Sharda Sahayak Khand 13, Sitapur where he joined on 27-1-1981. Since then, he has been performing his duties efficiently and honestly and there has been no complaint against him.

That the petitioner no.2, while working as Noter and Drafter in the State Irrigation

Department, was promoted and appointed as Emergency

Divisional Accountant by the respondent no.2 and

was posted in Tubewell Construction Division,

Sitapur where he joined this post on 25-8-1981.



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Coursel for union of Ludia
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Since then, he has been performing his duties efficiently and honestly and there has been no complaint against him.

- That the appointments to the cadre of Divisional Accountant are made from three sources as mentioned below:-
- 1. Accounts Clerks of Public Works Department.
- 2. Upper Division Clerks of Audit Office.
- 3. Direct recruits.

Out of the total cadre, 1/3 of posts are filled in by direct recruits and remaining 2/3rd are filled in from amongst above departmental candidates.

That according to the provisions of para 11 of the Mannual of Works Audit Department only those persons are to be appointed to the cadre of Divisional Accountant who have passed the Divisional Test Examination. The para 73 of Mannual of the Works Audit Department also provides that no person shall be confirmed in the cadre of Divisional Accountant unless he has passed the Divisional Test Examination.



3721 पन्द्रभियान्त्व

Man. Mr. Justice K. Trath, VC. Case called. No one is present on behulf of the applicants. Dr. Diness Chandra is propert for the respondents the refers to em affidavit dated 16/7/90 of Strik. 12. In vastava Deputy Accountant Comeral (works) It is stated in this applications that the subsequent to the pasting of the impulsed orole oft. 12/18-8:83 Conferred in Annexures 12-2, neverting of the pet honers from the post of Emergency Divisional Accountant to the post of Note and Drafts, both the applicants took the department al Examinations which were held between saplembe, 1983 and September, 1984 in which they were according a ... It is stated that alloratingly by an ords dated 8/6/04, the afflicent is I and by an order dt. 4/1/05 the applicant 100.2 were appointed as Divisional Accountant on regular basis. Opportunity was given to the applicants to fite objections, if any, to this affidowits but no objection has been filed. It appears therefore that the applicants got appointment as Irefular Divitional Accountant. The praye made by the respondents in misc. Redistron No. 509/90 supported by the apprecaid Afficianit is accepted and the petition is disposed of as infonetuous.

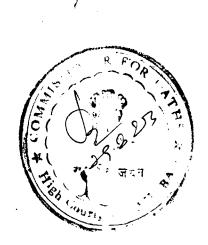
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No.WM-I/DA/Penal-78/2564 dated 10-8-1977 of the respondent no.2 it was decided to form a panel of suitable Accounts Clerks of Divisional Offices of Public Works Department and Irrigation Departments for promotion as Emergency Divisional Accountant, in order to meet the shortage of qualified Divisional Accountants. A true copy of above D.O. letter is enclosed as Annexure No.3 to this writ petition.



- 7. That the above D.O. letter dated
  10-8-1977 further provides that the persons who
  are promoted to the post of Emergency Divisional
  Accountant are exempted from the Initial Recruitment
  Examination and they can appear in the Divisional
  Test Examination after completing a minimum of
  2 years service as Emergency Divisional Eccountant.
- 8. That initially the upper age limit for Emergency Divisional Accountant for appearing in the Divisional Test Examination was fixed as 48 years but kakk later on the condition of age was deleted.

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of their good service records were recommended and thereafter selected for giving promotion to the post of Emergency Divisional Accountant. Accordingly, on promotion thank joined the posts/Emergency Divisional Accountant in clear vacancy.

completed 2 years as Emergency Divisional Accountant and have not been given full charge to appear in the Divisional Test Examination which is an essential qualification for being absorbed in the cadre of Divisional Accountant and they have been ordered to be reverted arbitrarily and discriminately.

That according to the standing orders, every Emergency Divisional Accountant, who has completed 2 years service, is given three chances for appearing and passing the Divisional Test Examination. On further request, they may be given three more chances by the Accountant General if they are found fit.

12. That according to standing orders

if any Emergency Divisional Accountant after

completion of 2 years service does not appear

in any of the Divisional Test Examinations which



3721 पर्देश्मिवार्य



has available availed the chance and has not passed the examination. It is, therefore, evident that every Emergency Divisional Accountant after having completed 2 years service will get 6 chances to appear in the Divisional Test Examination during subsequent three years. This is evident from Accountant General U.P.II, Allahabad Gazette notification No.I. No.WM-I/DA. issued in ext the examination of Proposity 1983, a true copy of which is enclosed as Annexure No.4 to this writ petition.

Accountants who have ment completed more than 5 years service and have not passed Divisional Test Examination are now not eligible to appar in the said examination and therefore, they are now incapable of being absorbed in the cadre of Divisional Accountant on the regular or permanent basis.

That although, the petitioners have not been given opportunities admissible under the rules for passing the Divisional Test Examination, they have been ordered to be reverted whereas the Emergency Divisional Accountant, who have already availed all the chances admissible wax under the rules and have failed to pass the Divisional Test

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Examination have been allowed to continue arbitrarily and illegally in violation of standing orders.

That the following Emergendy

Divisional Accountant who have not passed Divisional

Test Examination even after availing full opportunities

continue to hold the post of Emergendy Divisional

Accountant and they have not been reverted:-

- (1) Shri S.C. Goel.
- (2) Shri Virendra Singh.
- (3) Shri Devi Prasad Verma.
- (4) Shri R.C. Katiar.
- (5) Shri S.P. Srivastava.
- (6) Shri O.S.P. Srivastava.
- (7) Shri Shyam Kishore Srivastava.
- (8) Shri Sant Lal Srivastava.
- (9) Shri Prakash Chandra.
- (10) Shri R.P. Shukla.
- (11) Shri V.K. Dixit.

In most of the above cases, the persons have completed more than 10 years service as Emergency Divisional Accountant and even then they have not passed the Divisional Test Examination. In fact these persons are liable to reversion in view of provisions contained in para (11) of Gazette notification centained in Annexure No.4 of the writ petition.

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from the post of Emergency Divisional Accountable are in contravention of the condition of the appointments and they have been reverted without providing full opportunities to pass Divisional Test Examination so as to get a chance of being absorbed in the permanent cadre of Divisional Accountant.



17 That the Divisional Accountants are given next promotion to the selection grade after having completed regular service in their cadre according to seniority. In case the departmental candidates who have not being given full opportunities of appearing in Divisional Test Examination are reverted and instead those departmental candidates who do not have any further chance to appear in the Divisional Test Examination are allowed to hold the post of Emergency Divisional Accountant, natural consequences will be all the post in the selection grade will be manned by direct recruits only. It will cause irreparable and perpetual ef a departmental candidates which cannot be compensated in any manner in future.

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That cadre strength of the Divisional Accountant is about 850 out of this 1/3 post i.e.

283 are to be filled in by the direct recruits.

Last year 243 persons were directly recruited after passing initial recruitment examination and most of them have not so far passed Divisional Test Examination. In addition to the above the analysis of direct recruits were appointed in the cadre of Divisional Accountant earlier and in this way they have already been given appointment by exceeding their quota and thereby injury has been caused by the departmental candidates who are being reverted.

THE SELLEN

to hold the post of Emergency Divisional Accountant and if the impugned orders of reversion are given into effect, they will suffer irreparable and perpetual loss casting stigma and incurring evil consequences to them.

That feeling aggrieved and having no efficacious remedy the petitioners are left with no option except to invoke the jurisidiction of this Hon'ble Court under Article 226 of Constitution of India through this writ petition on the following amongst other

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# GROUNDS

- Because the petitioners have at their credit good service records and there is nothing adverse against them which may justify them reversion from the post of Emergency Divisional Accountant.
- Because the petitioners have Alegal
  and fundamental right to be given
  opportunity for passing Divisional Test
  Examination according to rule and to be
  considered for absorption in the cadre
  of Divisional Accountant.
  - Because the petitioners have been discriminated in the matter vis-a-vis those persons who were given full opportunity to pass Divisional Test Examination and could not succeed and even them then they have been allowed to continue as the Emergency Divisional Accountant whereas the petitioners have discriminated and they have been made to revert without giving full opportunity to pass Divisional Test Examination.

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3.



- 4. Because the impugned orders of reversion are against the condition of appointments and the same do not deserve to sustain.
- because the petitioners have been discriminated vis-a-vis direct recruits who are accomplished the posts reserved for departmental candidates and the petitioners who are departmental candidates have been arbitrarily, illegally and discriminately referted.
- highly arbitrary and discriminatory which infringes the fundamental right guaranteed under Articles 14 and 16 of the Constitution of India.
- T. Because the action of respondents are given undue advantage to the direct recruits vis-a-vis departmental candidates who have been denied their legal rights causing perpetual injury to the classe.

## PRAYER

Wherefore on the facts and grounds stated above, it is most respectfully prayed that this Hon'ble Court may be gracifously pleased

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- direction or order in the nature of certiorari
  to quash the impugned orders dated 12/16-8-1983
  passed by respondent no.2 contained in the
  Annexure 1&2 of writ petition reverting the
  petitioners from the post of Emergendy
  Divisional Accountant to the posts of Noter
  and Drafter in the Irrigation Department.
- direction or order in the nature of mandamus commanding the respondents not to take any action in pursuance of the impugned orders dated 12/16-8-1983 and if any action in pursuance thereof has at already been taken, the same may also be deemed as non-existent and the petitioners shall be deemed as in services as Emergency Divisional Accountant without interruption with full benefits.
- 3. to issue such other writ direction or order including an order as to cost which in km the circumstances of the case this Hon'ble Court may deem just and proper.

Lucknow: Dated:

August 29, 1983.

(D.S.Chaube).

Counsel for the Petitioner.

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In the Hon'ble High Court of Judicature at Allahabad.

## Lucknow Bench: Lucknow.

Writ Petition No.

of 1983.

Umesh Chandra Srivastava ----- Fetitioner.

Land an allux Versus.

Union of India & another ----- Opp. Parties.

## ANNEXURE No.

Office of the Accountant General U.P.II.
Allahabad.

0.0.No.WM-I/Reversion/EDA/1983 Dated 12th August, 1983.

#### OFFICE ORDER.

Senior Deputy Accountant General (Works), Office of the Accountant General II, U.P. Allahabad has been pleased to revert Shri Umesh Chandra Srivastava Emergency Divisional Accountant, Office of the Executive Engineer, Sharda Sahayak Khand-13, Sitapur to his parent department viz. Irrigation Departments with immediate effect.

Sd/- Prem Singh. Accounts Officer/WM-I.

No.WM-I/Reversion/EDA/1983/2057 dt. 12th, August 1983.

Copy forwarded for information & necessary action to:-

- Chief Engineer, Irrigation, Lucknow. Posting order of Shri Umesh Chandra Srivastava, Emergency Divisional Accountant as reversion may be issued immediately.
- 2. Executive Engineer, Sharda Sahayak Khand-13, Sitapur.
- Shri Umesh Chandra Srivastava, Emergency Divisional Accountant C/O Office of the Executive Engineer, Sharda Sahayak Khand-13, Sitapur for information.

Sd/- Prem Singh.
Accounts Officer/WM-I.

COMMING OF STREET

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## In the Hon'ble High Court of Judicature at Allahabad.

#### Lucknow Bench: Lucknow.

Ø

Writ Petition No.

of 1983.

Umesh Chandra Srivastava and an affect Petitioner.

Versus.

Union of India & another ---- Opp. Parties.

# ANNEXURE No T

OFFICE OF THE ACCOUNTANT GENERAL U.P.II.
\_ALLAHABAD.

0.0.No.WM-I/Reversion/EDA/1983 Dated 12th Aug. 1983.

## OFFICE ORDER

Senior Deputy Accountant General (Works),
Office of the Accountant General, II U.P. Allahabad
has been pleased to revert Shri Kishore Singh
Emergency Divisional Accountant, Office of the
Executive Engineer Tubewell Construction Division,
Sitapur to his parent Department viz. Irrigation
Departments with immediate effect.

Sd/- Frem Singh.
Accounts Officer/WM-I.

No.WM-I/Reversion/EDA/1983/2045 of dated 12 Aug.1983.

Copy forwarded to for information and necessary action:-

- Chief Engineer, Irrigation, Lucknow. Posting order of Shri Kishore Singh, Emergency Divisional Accountant reversion may be issued immediately.
- 2 Executive Engineer, Tubewell Construction Division, Sitapur.
- Shri Kishore Singh, Emergency Divisional Accountant C/O Office of the Executive Engineer, Tubewell Construction Division, Sitapur for information.

Sd/- Prem Singh. Accountant Offic er/WM-I.



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### Lucknow Bench: Lucknow.

Writ Petition No. 3881 of 1983.

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Shri Umesh Chandra Srivastava and another

Petitioner.

Versus.

Union of India and another -----

Opp. Parties.

ANNEXURE NO.3

D.O. No.WM.I/DA/Panel-77/2564

OFFICE OF THE ACCOUNT GENERAL U.P.II.
Allahabad-211001.

Dated: 10-8-1977.

S.K. CHAKRABORTY
SR. DY. ACCOUNTANT GENERAL (WORKS)

Dear Shri Prasad.

In order to meet the acute shortage of qualified Divisional Accountants and the growing demands from the increase in number of new divisions, it is proposed to form a panel of suitable accounts clerks of Divisional Offices for promotion as Emergency Divisional Accountants.

Under the existing orders, the Emergency Divisional Accountants are exempted from the Initial Recruitment Examination and they can appear in the Divisional Test Examination only after completing a minimum of 2 years service as Emergency Divisional Accountants. The upper age limit for such candidates for appearing in the Divisional Test Examination is, however, 48 years.



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I am also mentioning below a few condition which may kindly be brought to the notice of the officials of your department recommending the names for empanelment as Emergency Divisional Accountants:-

- (i). The Emergency Divisional Accountants will work as such till such time it is found administratively convenient by this office.
- (ii). They should be willing for posting as

  Emergency Divisional Accountants in any
  post of the State.
- (iii). They will be allowed to draw pay in the scale of Rs.425-15-500-EB-15-560-20-640-EB-20-700-25-750-
  - (iv). They should be relieved to join their
    assignments as soon as orders are issued
    by this office regarding their promotion
    and posting as Emergency Divisional Accountants.

I shall be grateful if you could kindly send to me a list of only those deserving candidates of your department including suitable Schedule Caste and Schedule Tribe candidates, who have rendered a minimum of five years service in the Accounts branch of the divisions, in the proforma enclosed for consideration of their empanelment as Emergency Divisional Accountant so as to reach this



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may also kindly ensure that the names are arranged in the list strictly in order of seniority and this is sent to this office alongwith copies to this office alongwith keports of the officials pertaining to the last five years vizing from 1972-73 to 1976-77.

Kindly treat it as Urgent.

Encl: One proforma.

Yours faith Sincerely,

Sd/- S.K. Chakraborty.

Shri Mahavir Prasad, Chief Engine er, P.W.D., U.P. Lucknow.



## In the Hon'ble High Court of Judicature at Allahabad.

### Lucknow Bench: Lucknow.



Writ Petition No.

of 198

Umesh Chandra Srivastava ---- Petitioner.

Versus.

Union of India & another ---- Opp. Parties.

ANNEXURE NO.

## Notification No.1

No.WM-1/D.A. Grade Exam.

Dated: September 1983.

Subject: - DIVISIONAL ACCOUNTANTS GRADE EXAMINATION-September, 1983.

The next Divisional Accountants Grade Examination is scheduled to be held by the office on the and three succeeding days according to the following programme:

- (1). Qualifying in Hindi paper is compulsory for confirmation.
- (2). As aix already notified in Part V of Uttar

  Pradesh Gazette, dated 26th June, 1968, vide this

  office circular letter No.WM-1/93-A.Vol.VI/1653,

  dated 19th June, 1968, the papers both Practical
  and Theory on Public Works Accounts and Procedure
  will be set with reference to Financial Handbook,

  Volume VI (U.P. State Public Works Code), and the

  Departmental Manuals, instead of C.P.W.D. Account Code.



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- (3) As already notified in the circular letter No. WM-1/93-A.Vol.VI/6658, dated 17th November, 1979 published Part V of the Uttar Pradesh Gazette dated December 12, 1979, the books entitled "Advance Accounts" by R.N. Carter and 'Stat 'Students complete commercial Book Keeping. Accounting and Banking by Arthur Field House prescribed as Test Books for the paper on Elementary Book Keeping of Divisional Accountants Grade Examination for Divisional Accountants have been replaced by the Book "Advanced Accounting" by J.R. Botliboi. The revised syllabus may please be soon in the Uttar Pradesh Gazette, referred to above.
- (4) (i) The paper on Eassey or Precis and Drafting and Grammer will be set both in English and Hindi. Those who opt for English similarly, those opting for Hindi medium will have to answer all questions set in Hindi.
- (ii) The candidates are allowed to give the answers in Hindi on papers (i) Public Works and Accounts and Procedure (Practical without books, (ii) Public Works Accounts & Procedure (Theory) and (iii) General Accounts Treasury and Financial Rules (both Central and State Government) even though these papers are set in English only.
- (5) Number of chances The number of chances available to the candidates is three (3).
- (6) The Age limit and number of chances for Agriculture Horticulture, Animal Husbandry and Fruit Utilization Departments candidates will be governed by 2 the instructions contained in Government of U.P. Agriculture (A) Department



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Order No.A-12237/XII-A, 1083-45, dated 30th

January, 1958 read with G.O.No.A-12209/XII-A-22,

1083-45, dated 8-9-61, G.O. No.A-23594/XII-1083-45,

dated September 19, 1967 G.O. No.25435/XII-A
1083-45 dated December 18, 1967.

In respect of candidates of Co-operative Department the maximum age and number of chances will be as prescribed in Sahkarita Vibhag G.O. No. 1204/XII-CB-54-58 dated 27th March, 1983.

- (7) The candidates who have passed finitial Recruitment Examination are exempted from appearing in those papers in which they have passed that examination.
- (8) Applications in the form appended herewith alongwith attested copies of certificates, containing the date of birth and continuous appointment in Government service from candidates eligible to appear in the Divisional Accountants Grade Examination should be addressed to the undersigned through proper channel so as to reach him not later than July 15, 1983. Incomplete applications, in any respect, and application received after the last date are liable to be rejected outright full two signature duly attested by a gazetted officer on a separate sheet of paper be sent alongwith the application.

38.073 ···

3421 पद्मानिक मिनाइल



- (9) Departmental candidates working as Appear
  Apprentice Divisional Accountants are eligible to
  appear in the Divisional Accountants Grade Examination
  after completion of a training of atleast six months.
  The direct candidates are however eligible to appear
  after completion of a training of atleast xx one year.
- (10) All departmental end candidates who have officiated as Emergency Divisional Accountants for a period of not less than two years (including broken periods) may be absorbed in the cadre on their passing the Divisional Accountant's Grades Examination. Those who have been refers reverted on their own request of as a me disciplinary measure will not, however, be considered.
- (11) Emergency Divisional Accountants failing to clear the examination within a reasonable time after completing 2 years' service as Emergency Divisional Accountants are liable to refersion to their respective departments. The Heads of Departments, viz. Chief Engineers may kindly make the position clear to the Emergency Divisional Accountants working in their subordinate offices/Divisions. The Emergency Divisional Accountant to who have not appeared at all after completing 2 years service as Emergency Divisional Accountants may also be called upon by the Head of offices to state reasons for not appearing at the Divisional Accountants

1. O2 0.23

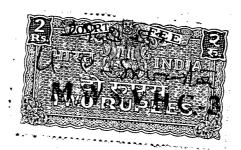
मेश मुक्किकिकि । हिर्द

## In the Hon'ble High Court of Judicature at Allahabad.

#### Lucknow Bench: Luckmow.

Writ Petition No.

of 1983.



Umesh Chandra Srivastava and another.

Petitioner.

Versus.

Union of India and another ---- Opp. Parties.

# AFFIDAVIT.

I, Umesh Chandra Srivastava, aged about

46 years, Son of Late Shri Harihar Prasad Srivastava,

Emergency Divisional Accountant, Sharda Sahayak

Khand-13, Sitapur do hereby solemnly affirm and

state on oath as under:-

- 1. That the deponent is the petitioner no.1 in accompanying writ petition and as such he is well conversant with the facts and circumstances of the case.
- 2. That the contents of paragraphs Nos. 123527960114,16290f the accompanying writ petition are true to my personal knowledge, those of paragraphs Nos. 4,8,12,13,15,172/8are believed by me to be true as per information derived from records and those of para 20 are based on legal adice.



038227

That the Annexures 1 to 4 and of petition 3. are true copies and they have been compared with the originals.

Lko. Dt.

3no1 7 F A 700 59

Aug.29, 1983.

Deponent.

## VERIFICATION.

I, the above named deponent, do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my own knowledge and no part of it is false and nothing material has been concealed. So help me God.

Signed and verified this day of

August,

1983 at Lucknow.

Lko.Dt.

Aug. 29, 1983.

उग्रांचा यह अनेकार त

Deponent.

I, identify a the deponent who has

signed before me.

Lko.Dt

Aug. 9, 1983.

(D.S.Chaube

Advocate.

Solemnly affirmed before me on 29.23 at 9.10 a.m./p.m. by Shri Umesh Chandra Srivastava, the deponent, who is identified by Shri D.S. Chaube, Advocate, High Court of Allahabad, Lucknow Bench, Lucknow.

I have certified myself in by examining the deponent that he understond the contents of this affidavit which has been read end over and explained by me.

AMADAN MOHAN OATH COMMISSIONER High ourt, Allahabad Lucknow Bench 229. 

28.8.03

# ब अदालत श्रीमान उच्य न्यायालाय लारवन्त्र वेन महोदय

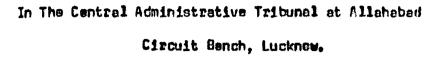
प्रतिवादी [ रेस्पान्डेन्ट] श्री उपयो प्रतिवादी [ रेस्पान्डेन्ट] श्री उपयो प्रतिवादी [ रेस्पान्डेन्ट] श्री प्रतिवादी [ रेस्पान्डेन्ट] वादी (अपीलान्ट) प्रतिया अन्य वनाम प्रतिवादी ( रेस्पान्डेन्ट) नं मुकदमा सन् पेशी की ता० १९ ई० उपर लिखे मुकदमा में अपनी ओर से श्री दिए प्राप्ति प्रविवादी एडवोकेट

नाम अदोलत मुक्तह्मा नं•नाम फरीकैन को अपनी वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं कि इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या मुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (बस्तखती) रसीव लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मै यह भी स्वीकार करता हूं किहर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आव ।

प्रिक्रिक स्ताक्षर उम्हो चिन्द्र-केन्श्रिक प्रमाण प्रकाम आव ।

हस्ताक्षर उम्हो चिन्द्र-केन्श्रिक प्रमाण प्रकाम आव ।





M.P. No. 509 of 1990 (L)

Union of India and Others.... .... Applicant

In

T.A. No. 1183 of 1987 (T) ( W.P. No. 4714 of 1983 )

Umesh Chandra Srivastava & cnother...

. Petitioners

Versus

Union of India & others.

Respondants

To,

The Hon. Vice Chairman and his companion members of the aforesaid Tribunal.

The application of the humble applicant mest respectfully Showeth,

- 1. That full facts have been given in the accompanying affidavit.
- 2. That for the facts and circumstances given in the accampanying affidavit, the potition filed by the petitiener has become
  infructuous.
  - 3. That it is expedient in the interest of justice that the affidavit may be taken on recept and potition may be dismissed with costs.

WHEREFORE? it is respectfully prayed that this Hen. Tribunal be pleased to admit the accompanying affidavit and dismiss the petion with costs..

( Dr. Dinrsh Chandra )

Counsel for the Respondants

Dated:



# In the Combrel Administrative Tribunal at Allahabad, Circuit Bench, Lucknow.

Case No. T.A. 1183/87 (T), W.P. 4714 of 1983.

Umesh Chendre Srivestave & Another ..... Petitioners.

Versus.

Union of India & enother

App. Perties.

## AFFIDAVIT ON BEHALF OF OPPOSITE PARTY No. 2. \$

I. K.K. Sandar --- aged about 32 - years, sen of M. Bil Sundar --- Bendor Dy. Accountant General, (Many)

do: A.G. (ArE)-11 Vil. Mahan, do hereby solemnly affirm and

state as under s-

- That the deponent has read the Writ Patition No. 4714 of 1983

  filed by the patitioner in the Lucknew Bench of North Hon'ble High

  Court of Judicature at Allahabad which has been samt to the Hon'ble

  Tribunal for disposal.
- 2. That the deponent is Gell conversant with the fucks of the
- 3. That in the aforesaid Writ Patition the following prayers was made. :-
  - (1) to issue a writ of certioreri on a writ/direction or order in the nature of certioreri to quash the impugned order dated 12/18.8.1983 passed by Respondent No. 2



contained in Annexure No. 1 and 2 of Writ Petition

reverting the petitioner from the post of Emergency

Divisional Accountant to the post of Notes and Draftes

Irrigation
in the Embyrakims/Department.

- order in the nature of mandamus or a writ/direction or order in the nature of mandamus commanding the respondent not to take any action in pursuance of the impugned orders dated 12/16.8.1983 and if any action in pursuance thereof has already been taken the same may also be deemed as non-existent and the patitioners shall be deemed as in service as Emergency Divisional Accountant without interruption with full benefits.
- (111) to issue such writ/direction or order including an order as to cost which in the circumstances of the case this Hon'bla Court may deem just and proper.
- That in regard to the above relief prayed for by the Patitioner It is submitted that both the patitioners S/Shri Umenh Chandre Srivestave and Kishori Singh appeared in subsequent Divisional Accountant Grade Examination after their reversion in August 1983. Shri Umenh Chandra Srivestave appeared in the said examination in September 1983 and March 1984 and was declared successful in March, 1984 Examination. He was accordingly appointed as regular Divisional Accountant in August 1984 wide latter No. 10 No. 110 No.

(N)

The Petitioner No. 2 namely Shri Kishori Singh appeared in the Divisional Accountant Examination in September, 1983.

March 1984 and September 1984 and was declared successful in September, 1984 examination. He was appointed as regular Divisional Accountant in February, 1985 vide letter No. 26 kg. HMI (A) D.A.

Grand September 1984 examination and letter No. 26 kg. HMI (A) D.A.

Grand September 1984 examination and letter No. 26 kg. HMI (A) D.A.

Accountant in February, 1985 vide letter No. 26 kg. HMI (A) D.A.

Grand September 1984 examination and letter No. 26 kg. HMI (A) D.A.

Annexure No. R = 2 ).

- That in view of the submicsions made in this above paragraphs the basic causes of grievance has been met as both the petitioners have since been promoted as regular Divisional Accountants. Shri U.G., Srivastave is permanently posted as Divisional Accountant in the office of the Executive Engineer, Gyanpur Canal Division, Varanasi. Shri Kishori Singh is posted as Divisional Accountant in the Bffice of Works Manager, Irrigation Workshop Division, Goraldpur.
- the Writ Petition filed by the petitioners has been infructuous and is liable to be dismissed with costs.

Lucknow ;

Dated, s

Deponent.

#### VERIFICATION

I, the above named dependent do hereby verify that the contents of pages  $-\frac{1}{2}$  of this effidavit are true to the best of my knowledge and those of pages  $-\frac{3}{2}$   $\frac{1}{2}$   $\frac{5}{2}$   $\frac{1}{2}$ 

### 319

## ANNEXURE R-1

OFFICE OF THE ACCOUNTANT GENERAL UTLAR PRADESH I (A&E), ALLAHABAD

Dated 8 June, 1984

4

On passing the Divisional Accountants Grade Examination held in parch, 1984 the following Probationary Divisional Accountants/
Emergency Divisional Accountants and clerks of Irrigation and P.W.D. are appointed as regular Divisional Accountants in an afficiating capacity in the pay scale of Rs.425-15-500-E.B.-15-560-20-640-E.B.20-700-E.B.-25-750/= with effect from the date they take over charge of the division intial further orders. They will be an probation as Divisional Accountant for one year in terms of Pafa 319 of Comptroller and Auditor General's M.S.O.(Admn.)Vol.I.

Their seniority interse will be fixed later.

#### APPRENTICE DIVISIONAL ACCOUNT ANT'S

ç	31.No.	Name				,
4		S/Sri	•	·	1	•
	1.	Shoop Narain (S.C.)				, 4
. :	2•	O.K.Srivastava	•			,
	3•	Giriudra Pal Misra		,	1	
	4.	Jai Singh	,		•	
	5.	Krishna Kumar Sharma	· .,	e	•	. •
. 1	6.	Lallan Dube		v.	•	
, ,	7.	Munni Lal (S.C.)			· '•	•
1	8.	Manvir Singh (S.C.)		1		
′ !	9.	Phool Singh (S.T.)		. 1		
•	10.	Om Prakash Singh (S.C.)				
•	11.	Pradeshi Paasad (S.C.)	. *			· ·
•	12.	@ratap Singh (S.C.)	•	***	10 a 10	
	13.	Pradeep Kumar Gupta			486m.	
: ,	14.	Ravi Prakash			CIA	<b>—</b>
•	15.	Ram Saran Singh	•		and of	الرر (۱۹۰۸)
	16.	Ramji Prasad (S.C.)	,			
بو.	17.	Ram Prasad	**			
	18.	Rajesh Mohan Varma			, <b>*</b>	. ,
	19.	Ram Shiromani (S.C.)			. "	, , ,
	źo 🔩 🔻 🔪	Ram Murti (S.C.)	<i>i</i> "	**	•	• .
	·					

Cont**o....**2

\$1.No.	Name
	S/Sri
21 • .	Ram Naresh (S.C.)
22.	Ram Kumar Pande
28.	Ram Lal (.S.C.)
24.	Rameshwar Prasad Yadav.
25.	Rajendra Prasad (S.C.)
26.	Rajbir SingH (S.C.)
27.	Virendra Kumar Bishnoi
28 •	Vindhyavasani Yadav
EMERGENCY D	IVISIONAL ACCOUNTANT'S
29.	Abbya Ram Singh
30 •	Amba Dutt Budhori
31.	Audh Behari Lal
32.	Bihar Singh (S.C.)
33.	Bhagwati Şaran Shuk <b>aa</b>
34.	Bali Karan <sup>P</sup> andey
35.	Chandra Ballabh Pandey
36.	C.P.Saxena
37.	D <sub>a</sub> n Behari Goswam <b>i</b>
38 •	Diptendra Kumar Gupta
39•	Girish Chandra
40 •	Gokaran <sup>N</sup> ath Srivastava
41.	Hari Shankar Kakkar
42.	Ishwari Dutt Barola
43.	Ishwar Saran Srivastava
44.	Jaddish Prasad Sharma
45.	Jawahar Ram (S.C.)
46.	Jai Deo Varma
47.	Jai <sup>P</sup> al Singh
48.	Kunwar Sen (S.C.)
49.	Krishna Sahai
50 .	Kripa Shankar Misha
51.	Lalit Mohan Nigam
52.	Lalta Prasad Sarswat
53.	Laxmi Narain Rai

Contd.

A STATE OF THE STA	•
hal-No.	Nam e_
7.4 ·	S/Sri
. 54	Mohd. Islam : an
55.	Mohan Chandra Pande
56.	Mohammad Nafees
57.	Niramkar Saran Saxena
58.	Nabu Lal Gupta
59.	0.P.Sharma
60 •	Om Prakash Sinha
61.	Panchoo Prasad (S.C.)
62.	Raj Kumar Gupta
63.	Ramesh Chandra Daivedi
64 •	Ram BhagtarSrivastava
65.	Ramesh Chandra Saxena
66.	Ram Pahl Singh (S.C.)
67.	Shiv Bali Yadav
68.	Salek Chandra
69.	Satya Narain Tripathi
70 •	Sri Ram Gujar (S.C.)
71 ,	Tir <b>g</b> ugi Narain Tripathi
72.	'Triloki Nath Singh
V73.	Umesh Chandra Srivastava —
74.	umesh Chandra Pande
75.	Virendra Kumar Dixit
76.	Vijendra Pal Singh
77.	Vis <b>ba</b> a <sup>N</sup> ath Agarwel
78.	Shiv Shankar Dixit

# CLERKS OF IRRIGATION/PUBLIC WORKS DEPARTMENT

79. Pram Singh Rawat

80. Ram Bila Panday

PErry

SENIOR DEPUTY ACCOUNTANT GENERAL (ACCOUNTS)

76

# ANNEXURE R-2

OFFICE OF THE ACCOUNTANT GENERAL: I (ASE ) T.P., ALLAHABAD.

0.0.No', W.M.I(A)/D.A.Gr.Exam./Sept, 1984/2459

Dated

On passing the Divisional Accountent's Gade Examination held in September, 1984 the following Probationary Divisional Accountant's Emergency Divisional Accountants! and clerks of Irrigation & P.W.D. are appointed as regular Divisional Accountant's in on officiating capacity in the pay scale of R.425-15-500-EB-16-560-20-640-EB-20-700-EB-25-750/-with effect from the date they take over charge of the Division until further orders. They will be on probation as D.A.s for one year in terms of para 319 of comptrollers & Auditor General's M.S.O. (Admn.) Volume-I.

Their interm somiority will be fixed later.

### APPRENTICE DIVISIONAL ACCOUNTANT'S

Sl.No. Mamo S/3hri

Ashol Kumar Agrawal

2. Anand Kumar Sonkar (S.C.)

3. Ashok Kumar Shukla

Brairatna Dharemendra Suverchas

5. Chandra Shekhar (S.C.)

6. Deo Murti(S.C.)

7. Kapil Kant

Phool Chandra (S.C.) 8.

9. Pyero Lal(S.C)

10. Sht. Poornima Srivastava

11. Rem Krishna Grewel

Remesh Frasad(S.C.) 12.

Rem Deo (S.C.) 13.

14. Shri Ram Baudda(S.C.)

15, Suresh Chandra ( .S.C.)

16. Site Ram (S.C.)

17. Thurker Rem(S.C.)

GRADE PART-II PASSED

5.0 18. Dec Suran Fondey

Govind Narain Srivestava 19.

20. Romegya Upadhaya

21. Rajech Shenkar Dubey

22. Umesh Marain.

#### EMEROENCY DIVISIONAL ACCOUNTANT'S

Bharat Singh Premi(S.C.) 23.

24. Bijai Prekosh

25 Bewani Lal Joshi

26. Dec. Noth Singh

27. Daya Rom Singh(S.C.)

28. Girish Chandra Suxona

Herish Chandra Saxona

29 Hait Ram (S.C.)

31. Indra Pal Singh

32, Jagdish Swaroop Bhatnagar

Kumar Rem Lrya (5.0.) 33 •

Mota Prosad Srivasteva

34• 35 • Medhiya Nend Bahuguna

Herendra Kunor Agrawal 36.

Moox Reghubir Tingh 37.

Rem Neroin Thorna 38.

39• Rajondra lieth Misra

40. Raghundendan Fr. Sexona.

Sotya Prakosh Agrewal. 41.

Countd .... 2/-

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Thanti al(S.C.)
 42.
 43.
         Sn:o Deo Prased.
 44.
         Vikrem Singh Kharo
         Jegdambika Presad
 45.
 46.
         Satya Nercin
        -Mond Rom Arya.
 47.
 CLENKS OF IRRIGATION/PUBLIC WORKS DEPARTMENT.
48
        Bhawani Dutt Lakhera
49.
        Chunnu Ram Kewat
50•
        Dal Chand Saroj(S.C.)
51.
        Herish Bahadur Khere
52.
        Jogdish Prad. Toweri.
53.
        Joganuth |
        Jagdamba Prasad Bhatt
85.
        Kishore Singh
56.
        Kripa Shankar Srivastava
57.
        Keshab Butt Papuci
53.
        Mohd . Yaqub
        Mushuor-Johnnad
59.
60.
        Mahash Lal Shah
61.
        Nobo Kumar Mukherjeo
62.
        Onkar Prasad Shama.
63.
        Purshottam Dutt Bijalwan
64.
        Poras Noth Towari
65.
        Denesh Chandra Kabdwal
        Rejeadra Kumer.
66.
67.
        Ram & Lal (S.C.)
- 68 •
        Rom Avator Rajput
69.
        Romesh Chandra Tripathi
70-
        Rovindra Babu Gupta
 71.
        Sri Nevas Tripothi
         Santoki Singh(S.C.)
 72.
         Sunder Lal Bhatt
 73.
         Radhey "al Kerdém
 74•
 75 •
         Rem Seren Singh
                                                                ( K. L. Bhatia )
                                                        Sr. Deputy Accountant General/T.A.D.
 Registered
 No.W.M.J(L)/Sept., 1984/D.L. Gr. Exam/2460 to 2468
                                                                        of dated
         Copy forwarded for information and necessary action to:
 1.
         Section Officer, P.C.I, Section, O/o the A.G., U.P.I(48E), Lahabad.
         Section Officer, P.C. III, Sec., O/o the A.G., U.P., (A&E), Allehabad. C.A. to Sr. Dy. A.G. /T. A.D., O/o the A.G. U.P.I, (A&E), Allahabad.
 2.
 3.
         Section Officer, W.M.I, Sec. (PostingGroup), O/o the A.G., U.P?I (A&E), Allahabad.
 4.
         The Eng. in-chief, P.W.D., U.P., Lucknow.
 5.
 6.
         The Ing. in-Chief, Irri.Deptt., U.P., Lucknow.
         Secrt., D.A., Association O/o the Executive Eng., Tube Well Constn., Div, Alopi
 7.
         Bogh, Allehebad.
 8.
         Lpp.D. .. /E.D. .. /Clerks of Irri. & F.W.D.
         Personal File of all concerned.
```

Accounts ()fficer/W.M.I

Mon. M. Jushee K. Wath, re from Im. M. y. Priolkery Am-For crocks see our codes of date passed on the main petition.

Am.

W.

1b

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••

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In the Cemeral Administrative Tribunal at Allahabad, Circuit Bench, Lucknow.

Case No. T.A. 1183/87 (T), W.P. 4714 of 1983.

Umesh Chandra Srivastava & Another

Petitioners.

Versus.

Union of India & another

Bpp. Parties.

AFFIDAVIT ON BEHALF OF OPPOSITE PARTY No.

Shr B. P. Srivanta a senior Dy. Accountant General,

AG(ASE) I V. P. Hethere L. do hereby solemnly affirm and

state as under :-

That the deponent has read the Writ Petition No. 4714 of 1983 filed by the petitioner in the Lucknow Bench of Kox® Hon'ble High Court of Judicature at Allahabad which has been went to the Hon'ble Tribunal for disposal.

That the deponent is well conversant with the facts of the case deposed hereinafter.

- That in the aforesaid Writ Petition the following prayers was made. :
  - to issue a writ of certiorari on a writ/direction or (i) order in the nature of certiorari to quash the impugned order dated 12/18.8.1983 passed by Respondent No. 2

्बीमा नहीं/NOV INSURED
लगाय गये डाक टिकटों का मुहर ६० पै० किमाक/No. Amount of scamps affixed Re. P.
एक रजिस्ट्री* किया है। उत्तर
Received a Registered*
शाने वाले का नाम Vor cm Wit
पाने वाले अधिकारी के हस्ताध्यक Bigneture of Receiving Officer
बीमा नहीं/NOT INSURED
लगाये गये डाक टिकटों का मृहय ६० पै० ऋमांक/NOS
एक रजिस्ट्री* जिसे किया निर्मा निर्मा निर्मा निर्माण
Received a Registered*
पाने वाले का नाम
Addressed to
पाने वाले अधिकारी के हस्तान
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12 V c. Sundan Jak Gardelm
1 S. Yallon

contained in Annoxuru No. 1 and 2 of Writ Metition

reverting the patitioner from the post of Emergency

Divisional Accountant to the post of Noter and Drafter

Irrigation
in the McMarakkon/Department.

(ii) to issue a writ of mandamus or a writ/direction or order in the nature of mandamus commanding the respondents not to take any action in pursuance of the impugned orders dated 12/16.8.1933 and if any action in pursuance thereof has already been taken the same may also be deemed as non-existent and the petitioners shall be deemed as in service as Emergency Divisional Accountants without interruption with full benefits.

(iii) to issue such writ/direction or order including an order as to cost which in the circumstances of the case this Hon'ble Court may deem just and proper.

The Patitioner No. 2 namely Chri Kishori Singh appeared in the Divisional Accountant Examinations in September, 1983,

March 1984 and September 1984 and was declared successful in September, 1984 examination. He was appointed as regular Divisional, Accountant in February, 1985 vide letter No. 20:NO. W.M. [A) D.A.

Her. Exam Septional Pater A.1.85 (copy anclosed as Annexure No. R - 2).

basic caused of prievance has been met as both the patitioners have since been premoted as regular Divisional Accountants, Shri U.C. Srivestove is permenently posted as Divisional Accountant in the office of the Executive Engineer, Syampur Canal Division, Waranasi. Chri Kishori Sinch is posted as Divisional Accountant in the Office of Uorke Manager, Irrigation Workshop Division, Sorakhpur.

That in view of the submissions ands in the above paragraphs,
the Erit Petition filed by the petitioners has been infructuous
and is liable to be dismissed with costs.

Lucknou :

Deposent.

#### VERIFICATION

I, the above nemed deponent do hereby verify that the contents of paras -1 of this offidavit are true to the best of my knowledge and those of paras -3 -1 -1 -1

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are true on the basis of records and those of paras - - - - - are believed by me to be true based on the as per legal advice.

That nothing material facts have been concealed and no part of it is false, so help me God.

Signed and verified this the day of May, 1990 within the Court Compound at Lucknow.

Dated 167-8

Daponent.

I identify the deponent and is perronally known to me who has put his signature before me.

), () and

Advocate.

Solemnly affirmed by the deponent on \_\_\_\_\_\_\_at \_\_\_\_lo\_3'a.m./pm.

who has been identified by Shri Daw Challer, Advocate,

High Court of Judicature at Allahabad, Lucknow Banch.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

Oath Commissioner.

### ANMEXURE R-1

Dated 8 June, 1984

On passing the Divisional Accountants Grade Examination held in March, 1984 the following Probationary Divisional Accountants/ Emergency Divisional Accountants and clerks of Irrigation and P.W.D. are appointed as regular Divisional Accountants in an afficiating capacity in the pay scale of Rs.425-15-500-E.B.-15-560-20-640-E.B.20-700-E.B.-25-750/= with effect from the date they take over charge of the division intial further orders. They will be an probation as Divisional Accountant for one year in terms of Pafa 319 of Comptrolle and Auditor General's M.S.O.(Admn.)Vol.I.

Their seniority interse will be fixed later.

#### APPRENTICE DIVISIONAL ACCOUNT ANT'S

\$1.No.	Name
	S/Sri
1.	Bhoop Narain (S.C.)
2•	D.K.Srivastava
3.	Giriudra Pal Misra
4.	Jai Singh
5.	Krishna Kumar Sharma
6.	Lallan Dube
7.	Munni Lal (S.C.)
8.	Manvir Singh (S.C.)
9.	Phool Singh (S.T.)
10.	Om Prakash Singh (S.C.)
11.	Pradeshi Pamsad (S.C.)
12.	, Qratap Singh (S.C.)
13.	Pradeep Kumar Gupta
14.	Ravi Prakash
15.	Ram Saran Singh
16.	Ramji Prasad (S.C.)
17.	Ram Prasad
18.	Rajesh Mohan Varma
19.	Ram Shiromani (S.C.)
20 •	Ram Murti (S.C.)

27.2.

Conta....2/

#### 21.No. Name S/Sri 21. Ram Naresh (S.C.) Ram Kumar Pande 22. 23. Ram Lal (.S.C.) Rameshwar Prasad Yadav. 24. Rajendra Prasad (S.C.) 25. Rajbir Singh (S.C.) 26. 27. Virendra Kumar Bishnoi 28. Vindhyavasani Yadav EMERGENCY DIVISIONAL ACCOUNTANT'S Abbya Ram Singh 29. Dutt Budhori 30 • 31. Audh Behari Lal Bihar Singh (S.C.) 32. Bhagwati Saran Shukaa. 33. Bali Karan Pandey 34. 35. Chandra Ballabh Pandey 36. C.P.Saxena Dan Behari Goswami 37. Diptendra Kumar Gupta 38. 39. Girish Chandra Gokaran Nath Srivastava 40 . 41. Hari Shankar Kakkar 42. Ishwari Dutt Barola 43. Ishwar Saran Srivastava 44. Jaddish Prasad Sharma 45. Jawahar Ram (S.C.) 46. Jai Deo Varma Jai <sup>P</sup>al Singh 47. Sen (S.C.) 48. 49. Krishna Sahai 50 . Kripa Shankar Misha 51. Lalit Mohan Nigam 52. Lalta Prasad Sarswat 53. Laxmi Narain Rai

Contd....3/

No. W.M.I(A)/3/84/D.A.Gr.Exam./514-522

Dated 8.6.84

Copy forwarded for information and necessary action to:- [

- 1. Section officer P.C.I Section, Office of the Accountant General, U.P.I(A&E) Allahabad.
- 2. Section officer, P.C.III Section, Office of the Accountant General, U.P.I(A&E) Allahabad.
- 3. C.A. to Sr. Deputy Accountant General (Accounts), Office of the Accountant General U.P.I, (A&E), Allahabad.
- 4. Section officer, W.M.I Section, (Posting Group) Office of The Accountant General, U.P.I(A&E), Allahabad.
- 5. The Chief Engineer, P.W.D., U.P., Lucknow.
- 6. The Chief Engineer, Irrigation Department U.P., Lucknow.
- 7. Secretary Divisional Accountants Association C/o Office of the Executive Engineer, Tube Well Construction On. Alopi Bagh, Allahabad.

App. Divisional Accountant/E.D.A./Clerks of Irrg./P.W.D.

9. Personal File of all concerned.

( A.K. BANERJI ) ACCOUNTS OFFICER W.M.I(A).

2/2

# ANNEXURE R-2

OFFICE OF THE ACCOUNTANT GENERAL: I (ASE ) T.P., ALLAHABAD.

**G.O.**No.W.M.I(A)/D.A.Gr.Exam./Sept, 1984/2459

Dated '

A. 1.1985.

On passing the Divisional Accountant's Gade Examination held in September, 1984 the following Probationary Divisional Accountant's Emergency Divisional Accountants and clerks of Irrigation & P.W.D. are appointed as regular Divisional Accountant's in an officiating capacity in the pay scale of Rs.425-15-500-EB-16-560-20-640-EB-20-710-EB-25-750/-with effect from the date they take over charge of the Division until further orders. They will be on probation as D.A.s for one year in terms of para 319 of comptrollems & Auditor General's M.S.O. (Admn.) Volume-I.

Their interme seniority will be fixed later.

### APPHENTICE DIVISIONAL ACCOUNTANT'S

Sl.No. Namo S/Shri

1. Ashok Kumar Agrawal

Anand Kumar Sonkar (S.C.) 2.

3. Ashok Kumar Shukla

Brairatna Dharemendra Suverchas 4.

5• Chandra Shekhar (S.C.)

6. Deo Murti(S.C.)

7. Kapil Kant

8. Phool Chandra(S.C.)

Pyaro Lal(S.C) 9.

110. Ant. Poornima Srivastava

11. Rem Krishna Agrawal

12. Remesh Prasad(S.C.)

13. Rem Deo (S.C.)

14. Shri Ram Baudda (S.C.)

15. Suresh Chandra (.S.C.)

16. Sita Ram (S.C.)

17: Shankar Ram(S.C.)

GRADE PART-II PASSED

5.0 18. Doo Susan Fandoy

Govind Warain Srivestava 19.

20. Romegya Upadhaya

21. Rajesh Shankar Dubey

22. Umesh Harain.

EMERCENCY DIVISIONAL ACCOUNTANT'S 23. Eharat Singh Premi(S.C.)

23.

24. Bijai Prekash

25. Bawani Lal Joshi

26. Deo Nath Singh

27. Daya Rom Singh (S.C.)

28. Girish Chandra Saxena

29. Harish Chandra Saxona

Hoit Ram (S.C.) Indra Pal Singh 30.

31.

32, Jagdish Swaroop Bhatnagar

33 • Kumar Rem Lrya(5.0.)

Mata Presed Srivesteva 34.

35 • Medhwa Nend Bahuguna

36. Mercadra Kumer Agrewal

Mxx Reghubir Fingh 37.

Rem Neroim Thorma 38.

39. Rajendra Hoth Misra

Raghundandan Fr. Sexona. 40.

41. Sotya Frakush Agrawal.

Obuntd .... 2/-

```
42.
        Phanti al(S.C.)
43.
        Shoo Ded Prased.
        Vikrem Singh Kharo
 44.
45.
        Jegdambika Presad
46.
        Satya Nercin
        Mond Rom Aryo.
47.
CLERKS OF IRRIGATION/PUBLIC WORKS DEPARTMENT
48.
        Bhowani Dutt Lakhera
49.
        Chunnu Rom Kewat
50.
        Dal Chand Saroj(S.C.)
51.
52.
        Herish Bahadur Khere
        Jogdish Prod. Toweri.
53.
        Jaganath
        Jagdamba Prasad Bhatt
85.
        Kishore Singh
56.
       Kripa Shankar Srivastava
57.
       Keshab Butt Papuai
53.
       Mohd . Yaqub
59.
       Mushcor_Ahmad
60.
       Mohesh Lal Shah
61.
       Nobo Kumar Mukherjeo
62.
       Onkar Prasad Sherma.
        Purshottam Dutt Bijalwan
63.
64.
        Peras Moth Towari
       Nemesh Chandra Kabdwal
65.
66.
       Rejendra Kumer.
       Rom & Lal (S.C.)
67.
       Rom Avatar Rajput
68.
69.
        Remesh Chandra Tripathi
70.
       Rovindra Babu Gupta
71.
       Sri Neves Tripethi
72.
       Santoki Singh (S.C.)
       Sunder Hal Bhatt
Radhey Hal Kerdem
73.
74.
75.
       Rom Seren Singh
```

( K. L. Bhatia ) Sr. Deputy Accountant General/T.A.D.

of dated

No.W.M.I(L)/Sept., 1984/D.A. Gr. Exam/2460 to 2468

Copy forwarded for information and necessary action to:-

1., Section Officer, P.C.I, Section, 0/o the A.A., U.P.I(ACE), Allahabad. Section Officer, P.C.III, Sec., 0/o the A.G., U.P., (A&E), Allahabad. C.A. to Sr. Dy. A.G. / T.A.D., 0/o the L.G. U.P.I, (L&E), Allahabad. 2.

3.

4. Section Officer, W.M.I, Sec. (PostingGroup), O/o the A.G., U.P?I (A&E), Allahabad.

5. The Eng. in-chief, F.W.D., U.P., Lucknow.

6. The Eng. in-Chief, Irri. Deptt., U.P., Lucknow.

Sport., D.A., Association O/o the Executive Eng., Tube Well Constn., Div, Alopi Bagh, Allahabad.

8. App.D.A./E.D.A. /Clerks of Irri.& P.W.D.

Personal File of all concerned. 9.

## In the Hon'ble High Court of Judicature at Allahabad.

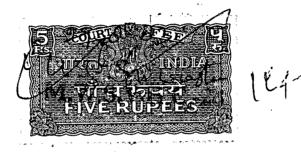
Lucknow Bench: Lucknow

Misc.Application No.

In Re.

Writ Petition No.

of 1983.



Umesh Chandra Srivastava and another ----

Petitioner.

Versus.

Union of India and another ---- Opp. Parties.

### Stay Application.

The petitioners respectfully beg to state as under:-

- That the petitioners are filing this writ petition challenging the validity of the impugned orders of reversion passed by respondent no.2 on 12/16-8-1983 contained in Annexures 1 and 2 of writ petition.
- That as brought out in the accompanying writ petition, the orders of reversion are wholly unlawful, unjustified and arbitrary and in case their operation are not stayed, the petitioners will suffer irreparable and substantial injury which cannot be compensated in future.

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# PRAYER

Wherefore it is humbly prayed that this Hontble Court may be gracigously pleased tox stay the operation of the impugned orders dated 12/16-8-1983 contained in Annexures 1&2 of writ petition reverting the petitioners from the post of Emergency Divisional Accountant during the pendency of writ petition.

Lko.Dated:

August 29 , 1983.

(D.S.Chaube)

Advocate.

Counsel for the Petitioner.

### In the Hon'ble High Court of Judicature at Allahabad.

Lucknow Bench: Lucknow.

Misc.Application No. 10960 of 1983.

- Son of Late Shri Harihar Presed Srivestava,
  Emergency Eivisional Accountant (on leave),
  Sharda Sahayak Khand 13, Sitapur.
- 2. Kishore Singh aged about 48 years, Son of
  Late Shri Bahadur Singh, Emergency Divisional
  Accountant (on leave), Tubevell Construction
  Division, Sitapur.

Applicants.

In Re.

Writ Petition No.4714 of 1983.

Umesh Chandra Srivestava

Petitioner.

Versus.

Union of India end another ---- Opp. Parties.

Application for amendment of the writ petition.

The applicants named above beg to state

- That the applicants filed the above writ petition challenging the validity of the orders of their reversion from the post of Emergency Divisional Accountant passed by respondent no.2 on 13/16-8-1983 contained in Annexures 1 & 2 of the writ petition.
- 2. That the above writ petition was heard for admission on 8-9-1983 when this Hon'ble Court observed that the State of U.P. and the appointing authority have not been impleaded as respondents in this case.

Within a good the process of the

- That the applicants are Noter and Drofter of Irrigation Department and their appointing authority in the parent cadro is the Chief-ba-Engineer.

  Irrigation Department.
- the writ petition may be smended so as to implead the State of U.P. and Chief-Ma-Engineer, Irrigation Department as respondent no.3 and 4 in the above writ petition.

### PRAYER

wherefore it is humbly prayed that this Hon'ble Court may be graciously pleased to permit the applicants to impleed the State of

U.P. through Secretary, Irrigation Department,

Secretariate, Lucknow as respondent no.3 and

the Chief-in-Engineer, Irrigation Department

U.P., Lucknow as respondent no.4 and sanction

may kindly be accorded to make necessary

amendment in the writ petition accordingly.

le de de de la la companya de la companya della companya de la companya della com

Lucknow: Dated:

Sent. 8 . 1983.

Delaute

(D.S.Choube)

Coursel for the Applicants.

# In the Hon'ble High Court of Judicature at Allahabad.

# Lucknow Bencht Lucknow.

Writ Petition No. 4714 of 1983.

Umesh Chandra Srivastava and another - --- Fetitioner.

Versus.

Union of India and another. Opp. Parties.

# AFFIDAVIT.

I, Kishoro Singh aged about 48 years,

Son of Late Shri Dahadur Singh, Emergency
Divisional Accountent, Tubewell Constituction
Division, Sitapur do hereby solemnly affirm
and state on oath as under:-

1. That the deponent is the patitioner No.2 in accompanying application and as such he is well conversant with the facts and circumstances of the case.

2. That the contents of paras 1 to 4 of the accompanying application are true to my personal knowledge.

Lucknow: Dated:

September 8, 1983.

Penonent.

#### VERIFICATION.

I, the above named deponent do hereby verify that the contents of paras 1 and 2 of this affidavit which have been read and explained to me are true to my own knowledge and no part of it is false and nothing material has been concealed. So help me God.

Signed and verified this 8th day of September, 1983 at Lucknow.

Lko. Bated:

me .

Sept. 8, 1983.

Depoment. PRIB

I, identified the deponent who has singed beforem

(D.S.Chaube)

Solemnly affirmed before me on at a.m./p.m. by Shri Kishore Singh the depondent, who is identified by Shri D.S. Chaubey, Advocate, High Court of Allahabad, Lucknow Bench: Lucknow.

I have certified myself in by examing the deponent that he understand the contents of this affidavit which has been read over and explained by me.

# In the Hon'ble High Court of Judicature at Allahaba

Misc.Application No. 1096 of 1988



(Ct 2/1/83)2 28/9/83

- 1. Umesh Chandra Srivatava aged about 46 years,
  Son of Late Shri Harihar Prasad Srivastava,
  Emergency Edvisional Accountant (on leave),
  Sharda Sahayak Ehand 13, Sitapur.
- 2. Kishore Singh aged about 48 years, Son of Late Shri Bahadur Singh, Emergency Divisional Accountant (on leave), Tubevell Construction Division, Sitapur.

Applicants.

### In Re.

Writ Petition No.4714 of 1983.

Umesh Chardra Srivastava

and another

Petitio er.

Versus.

Union of India and another ---- Opp. Parties.

# Application for amendment of the writ petition.

The applicants named above beg to state as under:-

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Bod Inf.



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hat with previous papers.

20-9-03

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DS QANDHAGH) Advocate. Serior Standinglowel

Central Gort

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- That the applicants filed the above writ petition challenging the validity of the orders of their reversion from the post of Emergency Divisional Accountant passed by respondent no.2 on 12/16-8-1983 contained in Annexures 1 & 2 of the writ petition.
- 2. That the above writ petition was heard for admission on 8-9-1983 when this Hon'ble Court observed that the State of U.P. and the appointing authority have not been impleaded as respondents in this case.
- 3. That the applicants are Notor and Drafter of Irrigation Department and their appointing authority in the parent cadre is the Chief-ma-Engineer Irrigation Department.

That it is therefore expedient that the writ petition may be amended so as to implead the State of U.P. and Chief-im-Engineer, Irrigation Department as respondent no.3 and 4 in the above writ petition.

### PRAYER

Wherefore it is humbly prayed that this Hon'ble Court may be graciously pleased to

doel w.

permit the applicants to implead the State of U.P. through Secretary, Irrigation Department, Secretariate, Lucknow as respondent no.3 and the Chief-ma-Engineer, Irrigation Department U.P., Lucknow as respondent no.4 and sanction may kindly be accorded to make necessary amendment in the writ petition accordingly.

Lucknow: Dated:

Sept. 8 , 1983.

JO TO TO THE MAN TO TH

Advocate.
Counsel for the Applicants.

Aga

Pilsed.

In the Hon'ble High Court of Judicature at Allahabad.

Lucknow Bench: Lucknow.

Writ Petition No.4714 of 1983.



Umesh Chandra Srivastava
and another - --- Petitioner.

Versus.

Union of India and another.

Opp. Parties.

### AFFIDAVIT.

A CC

I, Kishore Singh aged about 48 years,

Son of Late Shri Bahadur Singh, Emergency

Divisional Accountant, Tubewell Construction

Division, Sitapur do hereby solemnly affirm

and state on oath as under:-

1. That the deponent is the petitioner No.2 in accompanying application and as such he is well conversant with the facts and circumstances of the case.

Balul

2. That the contents of paras 1 to 4 of the accompanying application are true to my personal knowledge.

Lucknow: Dated:

September 8, 1983.

Deponent.

#### VERIFICATION.

I, the above named deponent do hereby verify that the contents of paras 1 and 2 of this affidavit which have been read and explained to me are true to my own knowledge and no part of it is false and nothing material has been concealed. So help me God.

Signed and verified this 8th day of September, 1983 at Lucknow.

Lko. Dated:

Sept. 8, 1983.

Deponentisids

I, identified the deponent who has singed beforem

D.S.Chaubo

a.m./p.m. by Shri Kishore Singh the deponent, who is identified by Shri D.S.Chaubey, Advocate, High Court of Allahabad, Lucknow Bench: Lucknow.

I have certified myself in by examing the deponent that he understand the contents of this affidavit which has been read over and explained by me.

me.

Migh

16/9/83 19/83